

**Form No. 61**  
(Rule 239 CRP 1983)  
**Payment into Court of Cash / Process Fee Deposit**

IN THE COURT OF \_\_\_\_\_

AT.....

No. .... of 200

Between:

Plaintiff  
Petitioner

Appellant

AND

Defendant  
Respondent

Accused  
Judgment-Debtor

Nature of process to be issued or purpose for which money is deposited and order if any under which deposit	Name and Description of person on whom or on whose property the process is to be executed	Village, Taluqa, District, Munsiff Where Process is to be executed	Distance in mile s from the Court House	Travelling allowance to and from the Court House	Class of allowance	Subsistence Allowance		Expenses of sale / Commission
						Amount	Process Fees	

It is request that the sum of Rs. \_\_\_\_\_ may be received for the purpose above mentioned.

Date this \_\_\_\_\_ day of \_\_\_\_\_ 200

**ADVOCATE FOR**